

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2119**

**TO BE ANSWERED ON THE 20<sup>TH</sup> DECEMBER, 2022/ AGRAHAYANA 29, 1944  
(SAKA)**

**RELIGION BASED ATROCITIES**

**2119. DR. SANJEEV KUMAR SINGARI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of religion based atrocities since 2019 till date, State-wise;**
- (b) whether there has been an increase in religious based violence against minorities in the past years;**
- (c) if so, the details thereof and the reasons therefor;**
- (d) the measures taken to ensure protection of minorities against such violence; and**
- (e) the rate of conviction in such cases during the said period?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) to (e) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Data on religion based atrocities is not centrally maintained. However, the Ministry of Home Affairs has issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law.**

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